

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 57**

**C.P. (IB)/452(MB)2022**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA (THROUGH  
RESOLUTION PROFESSIONAL - MR. AJIT  
KUMAR) V/s SARANGA A. AGGARWAL**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Supriya Majumdar a/w Adv. Ibrahim Shaikh i/b Vaish Associates for the Petitioner present. Adv. Aniruth Purushothaman for the Respondent present.

Ld. Counsel for the Personal Guarantor seeks further time of one (1) week time to file Reply. The Financial Creditor be placed on record Rejoinder if required. List this matter on Board on **01.05.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**